

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR ATTENTION OF THE CREDITORS OF M/s. ORYX ENERGY SERVICES PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	M/s. ORYX ENERGY SERVICES PRIVATE LIMITED
2.	Date of Incorporation Of Corporate Debtor	14/11/2008
3.	Authority Under Which Corporate Debtor Is Incorporated / Registered	Companies Act 1956, ROC - Vijayawada
4.	Corporate Identity No./Limited Liability Identification No.of corporate debtor	U74900AP2008PTC061825
5.	Address of the Registered Officeand Principal Office (if any) of Corporate Debtor	Flat No. 502, Krishna Devarayulu Block, Sri Rama Palace, Raghavendra Colony, Hyderabad – 500 084 Telangana State
6.	Insolvency commencement date in respect of Corporate Debtor	17 th March 2020
7.	Estimated date of closure of insolvency resolution process	13-09-2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	NARALA VARALAKSHMI IBBI/IPA-002/IP-N00620/2018-2019/11980
9.	Address and e-mail of the interim resolution professional, as registered with the Board	#8-588/29/A, Achhai Nagar, Baghlingampally, Backside RTC Kalyana Mandapam, Hyderabad 500 044, Telangana State E-mail: ip.varalakshmin@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	301, 3rd Floor, Bhavya's Fantastika, D.No. 8-2-684/A, Road No 12, Banjara Hills, Hyderabad- 500034, Telangana State. Email: rp.oryx@gmail.com
11.	Last date for submission of claims	2nd April 2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms (b) Details of authorized representatives are available at:	Weblink: https://www.ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench has ordered the commencement of a corporate insolvency resolution process of the M/s. ORYX ENERGY SERVICES PRIVATE LIMITED, on 17 th March 2020.

The creditors of M/s. ORYX ENERGY SERVICES PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 2 nd April 2020 to the interim resolution professional at the address mentioned against entry No. 10.

The Financial Creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date:18th March, 2020
Place:Hyderabad

Sd/-NARALA VARALAKSHMI
Interim Resolution Professional
IBBI/IPA-002/IP-N00620/2018-2019/11980